

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 65/2017
IN
CP NO. 40(ND)/2015
RT No.38/2016
(Decided matter)**

Sunil Maheshwari & Ors.

...Petitioners

Versus:

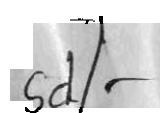
M/s Rai Bahadur Kishore Chand & Sons (Properties)
Pvt. Ltd. & Ors.

....Respondents

Present: Varun Dev Mishra, Advocate for petitioners.
Ms. Aastha Ray, Advocate for respondents No. 2 to 4.

As per office report, reply to the application under Section 340 of Code of Criminal Procedure has been filed by learned counsel for respondents and copy of the same has already been supplied to the counsel for the petitioners. As per office report, valuation report has also been received. Learned counsel for the applicants, however, intends to comply with the final order passed by the Tribunal on 19.01.2017.

List the matter for hearing on 14.09.2017.


(Justice R.P. Nagrath)
Member (Judicial)

August 21, 2017
saini